

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 2819 OF 2006

Between:

Telugu Desam Party rep by President Sri Nara Chandra Babu, Naidu S/o Sri Karjura naidu Leader of Opposition, A.P. Legislative Assembly, NTR Trust Bhavan, Road, No.2 banjara Hills, Hyderabad.

.....PETITIONERS

AND

1. The Union of India, rep by its Cabinet Secretary, Central Home Ministry, New Delhi
2. The Government of Andhra Pradesh rep by Principal Secretary, Department of Education and Culture, Secretariat, Hyderabad
3. The State Official language Commission, rep by, Secretary, Hyderabad
4. The Potti Sriramulu Telugu University rep by Registrar, Lalitha Kala Shethram, Public Gardens, Hyderabad.
5. **Telangana Seva Samithi rep. by its General Secretary, Sri Erram Ranganayakulu S/o. Seetharam H.No.4-2-809, Ramkot, Hyderabad.**

**(R5 is impleaded as per Court Order dt. 14-3-2006 in
WPMP.No.5492/2006)**

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, order or direction, more particularly one in the nature of Writ of mandamus declaring the action of the 1st Respondent in not declaring the Telugu Language as an ancient classical Indian language onpar

with tamil Language in terms of Gazette Notification No. IV-14-14/7/2004-NI_ii, dated 25-11-2005 issued by the 1st Respondent as illegal, arbitrary, malicious discriminatory and violative of Article 14 of Constitution of India and for a consequential direction to the 1st Respondent to declare the Telugu Language as an ancient and classical Indian Language and consequentially to declare the Telugu language as an ancient and classical language of India with consequential benefits, resulting from such declaration.

I.A.NO:1 OF 2006 (WPMP.NO:3467 OF 2006)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to forthwith direct the 1st Respondent herein to consider the claim of declaration of Telugu Language as an ancient and classical language with consequential benefits.

I.A.NO:3 OF 2006(WPMP. NO: 7455 OF 2006)

Between

Telangana Seva Samithi rep. by its General Secretary, Sri Erram Ranganayakulu
S/o. Seetharam H.No.4-2-809, Ramkot, Hyderabad.

.....PETITIONER/IMPLEAD RESPONDENT No.5 in W.P.2819/2006

AND

1. Telugu Desam Party rep by President Sri Nara Chandra Babu, Naidu S/o Sri Karjura naidu Leader of Opposition, A.P. Legislative Assembly, NTR Trust Bhavan, Road, No.2 banjara Hills, Hyderabad.

.....RESPONDENT/PETITIONER IN WP.2819/2006

2. The Union of India, rep by its Cabinet Secretary, Central Home Ministry, New Delhi
3. The Government of Andhra Pradesh rep by Principal Secretary, Department of Education and Culture, Secretariat, Hyderabad
4. The State Official language Commission, rep by, Secretary, Hyderabad

5. The Potti Sriramulu Telugu University rep by Registrar, Lalitha Kala Shethram, Public Gardens, Hyderabad.

.....RESPONDENTS/RESPONDENTS

6. Editor, Andhra Jyothi Telugu Daily Road No.8, Banjara Hills, Hyderabad – 500034.
7. Publisher and Managing Director, Andhra Jyothi Telugu Daily Road No.8, Banjara Hills, Hyderabad- 500 034.

.....PROPOSED RESPONDENTS

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to implead the proposed respondents as party respondents 6 and 7 in WP No. 2819/2006 and connected WPMP's in the interest of justice.

Counsel for the Petitioner : Ms. G.K.V.D.KUMARI, ADVOCATE FOR SRI KANAKAMEDALA RAVINDRA KUMAR

Counsel for the Respondent No.1 : SRI A.RAJASEKHAR REDDY

Counsel for the Respondent Nos.2 & 3 : SMT NEERAJA SUDHAKAR REDDY

Counsel for the Respondent No.4 : GP FOR HIGHER EDUCATION

Counsel for the Implead Respondent No.5 : --

Counsel for the Implead Respondent Nos.6 & 7 : SRI B.RAM MOHAN REDDY

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.2819 of 2006

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. G.K.V.D.Kumari, learned counsel representing
Mr. Kanakamedala Ravindra Kumar, learned counsel for
the petitioner.

2. Learned counsel for the petitioner submits that the
issue involved in the Writ Petition has been rendered
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall
stand closed. There shall be no order as to costs.

SD/- V. KAVITHA
ASSISTANT AREGISTRAR

//TRUE COPY//

SECTION OFFICER

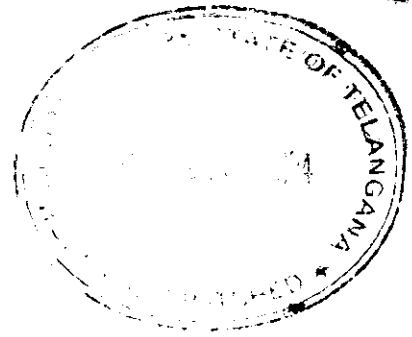
To

1. Two CC's to G.P FOR HIGHER EDUCATION, High Court for the State of
Telangana at Hyderabad. (OUT)
2. One CC to SRI A.RAJASEKHAR REDDY, Advocate(OPUC)
3. One CC to SRI KANAKAMEDALA RAVINDRA KUMAR, Advocate [OPUC]
4. One CC to SMT NEERAJA SUDHAKAR REDDY, Advocate (OPUC)
5. One CC to SRI B.RAM MOHAN REDDY, Advocate [OPUC]
6. One CC to SRI D.V.SITARAMA MURTHY, Advocate [OPUC]
7. Two CD Copies

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HIGH COURT

DATED:28/10/2024



ORDER

WP.No.2819 of 2006

DISMISSING THE W.P

AS INFRACTUOUS WITHOUT COSTS.

⑩ CHR
5/12/24